

CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)

Weekly Hearing schedule for the month of September, 2018(17.9.2018 to 21.9.2018)

17.9.2018 Monday At 10.30 A.M. Miscellaneous Petitions	1.	191/MP/2018	ACEPL	Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreement executed by the Petitioner and Solar Energy Corporation of India Limited dated 28.3.2014 seeking relief on account of a 'Change in Law' viz. the introduction of Goods and Services Tax laws at the Central level and change in the rate of Service Tax, resulting in additional recurring expenditure in the form of an additional tax burden to be borne by the Petitioner after the Effective Date of the Power Purchase Agreement (<i>On admission</i>)
	2.	190/MP/2018	AGPL	Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreement executed by the Petitioner and Solar Energy Corporation of India Limited dated 28.3.2014 seeking relief on account of a 'Change in Law' viz. the introduction of Goods and Services Tax laws at the Central level and change in the rate of Service Tax, resulting in additional recurring expenditure in the form of an additional tax burden to be borne by the Petitioner after the Effective Date of the Power Purchase Agreement. (<i>On admission</i>)
	3.	71/MP/2018	GMRWEL	Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding ("Competitive Bidding Guidelines") and (a) Article 10 of the PPA dated 17.3.2010 between Maharashtra State Electricity Distribution Company Ltd. and EMCO Energy Limited; (b) Article 10 of the PPA dated 21.3.2013 between Electricity Department of Union Territory of Dadra and Nagar Haveli and EMCO Energy Limited and (c) Article 10 of the PPA dated 27.11.2013 between GMR Energy Trading Limited and the Tamil Nadu Generation and Distribution Corporation Limited through EMCO Energy Limited. (<i>On admission</i>)
	4.	72/MP/2018	GMRKEL	Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding ("Competitive Bidding Guidelines") and (a) Article 10 of the PPA dated 9.11.2011 between GMR Kamalanga Energy Ltd. and Bihar State Electricity Board and (b) Article 13 of the PPA dated 12.3.2009 between GMR Energy Ltd. (on behalf of GMR Kamalanga Energy Limited) and PTC India Ltd. with back to back PPA between PTC India Ltd. and Haryana Distribution companies, for compensation due to Change in Law(<i>On admission</i>)
	5.	226/MP/2018	PSEPL	Petition under Section 79 the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement dated 27.7.2016, executed between the Parampujya Solar Energy Pvt. Ltd. and NTPC Ltd., for seeking approval of Change in Law events due to enactment of the GST Laws. (<i>On admission</i>)
	6.	189/MP/2018	ARSEPL	Petition under Section 79(1)(b) of the Electricity Act, 2003 for the approval of ?Change in Law and consequent revision in capital cost due to introduction of the Central Goods and Services Tax Act, 2017 promulgated by the Department of Revenue, Ministry of Finance notified by way of notification dated 28.6.2017. (<i>On admission</i>)
	7.	188/MP/2018	ASPL	Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreements executed by the Petitioner and NTPC Vidyut Vyapar Nigam Limited dated 25.01.2012 seeking relief on account of a 'Change in Law' viz. the introduction of Goods

			and Services Tax laws at the Central level and change in the rate of Service Tax, resulting in additional recurring expenditure in the form of an additional tax burden to be borne by the Petitioner after the Effective Date of the Power Purchase Agreements. (<i>On admission</i>)
8.	187/MP/2018	RWEPL	Petition for revision of tariff as a result of introduction of Goods and Services Tax Act, 2017. (<i>On admission</i>)
9.	185/MP/2018	ASPL	Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreement executed by the Petitioner and Solar Energy Corporation of India Limited dated 28.3.2014 seeking relief on account of a 'Change in Law' viz. the introduction of Goods and Services Tax laws at the Central level and change in the rate of Service Tax, resulting in additional recurring expenditure in the form of an additional tax burden to be borne by the Petitioner after the Effective Date of the Power Purchase Agreement. (<i>On admission</i>)
10.	184/MP/2018	APMPL	Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreement executed by the Petitioner and Solar Energy Corporation of India Limited dated 5.2.2015 seeking relief on account of a 'Change in Law' viz. the introduction of Goods and Services Tax laws at the Central level and change in the rate of Service Tax, resulting in additional recurring expenditure in the form of an additional tax burden to be borne by the Petitioner after the Effective Date of the Power Purchase Agreement. (<i>On admission</i>)
11.	165/MP/2018	PSEPL	Petition under Section 79 the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreements dated 2.8.2016, executed between the Parampujya Solar Energy Pvt. Ltd. (PSEPL) and Solar Energy Corporation of India Ltd., for seeking approval of Change in Law events due to enactment of the GST Laws. (<i>On admission</i>)
12.	157/MP/2018	PDPL	Petition under Section 79 of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreements dated 18.5.2016 executed between Prayatna Developers Pvt. Ltd. and NTPC Ltd., for seeking approval of Change in Law events due to enactment of the GST Laws. (<i>On admission</i>)
13.	164/MP/2018	PSEPL	Petition under Section 79 the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreements dated 27.7.2016, executed between Parampujya Solar Energy Pvt. Ltd. and NTPC Ltd., for seeking approval of Change in Law events due to enactment of the GST Laws(<i>On admission</i>).
14.	212/MP/2018	PSEPL	Petition under Section 79 of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement dated 19.7.2016, executed between the Parampujya Solar Energy Pvt. Ltd. and Solar Energy Corporation of India, for seeking approval of Change in Law events due to enactment of the GST Laws(<i>On admission</i>)
15.	211/MP/2018	APPL	Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreements executed by the Petitioner and NTPC Vidyut Vyapar Nigam Limited dated 10.1.2011 seeking relief on account of a 'Change in Law' viz. the introduction of Goods and Services Tax laws at the Central level and change in the rate of Service Tax, resulting in additional recurring expenditure in the form of an additional tax burden to be borne by the Petitioner after the Effective Date of the Power Purchase Agreements. (<i>On admission</i>)
16.	210/MP/2018	WSMPL	Petition under Section 79 the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreements dated 22.09.2016, executed between Wardha Solar (Maharashtra)

				Private Ltd. and Solar Energy Corporation of India Ltd. for seeking approval of Change in Law events due to enactment of the GST Laws. (<i>On admission</i>)
17.	209/MP/2018	PSEPL		Petition under Section 79 the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreements dated 23.8.2016, executed between the Parampujya Solar Energy Pvt. Ltd. and NTPC Ltd., for seeking approval of Change in Law events due to enactment of the GST Laws. (<i>On admission</i>)
18.	207/MP/2018	WSMPL		Petition under Section 79 of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement dated 22.9.2016, executed between Wardha Solar (Maharashtra) Private Limited and Solar Energy Corporation of India Limited, for seeking approval of Change in Law events due to enactment of the GST Laws. (<i>On admission</i>)
19.	206/MP/2018	PSEPL		Petition under Section 79 the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreements dated 26.12.2016, executed between Parampujya Solar Energy Pvt. Ltd. and NTPC Ltd., for seeking approval of Change in Law events due to enactment of the GST Laws. (<i>On admission</i>)
20.	193/MP/2018	RWEPL		Petition for revision of tariff as a result of introduction of Goods and Services Tax Act,2017. (<i>On admission</i>)
21.	192/MP/2018	PEIRJ		Petition for revision of tariff as a result of introduction of Goods and Services Tax Act,2017. (<i>On admission</i>)
22.	199/MP/2018	MTL		Petition under Sections 63 and 79(1)(f) of the Electricity Act, 2003 read with the statutory framework and Article 12 of the Transmission Service Agreement dated 10.6.2015 executed between Maheshwaram Transmission Limited and its Long-Term Transmission Customers for claiming compensation due to Changes in Law. (<i>On admission</i>)
23.	251/MP/2018	APL		Petition under Sections 79(1)(f) of the Electricity Act, 2003 read with Article 13 of the PPAs dated 7.8.2008 for payment of compensation pursuant to the relief of Change in Law granted by this Commission by its Order dated 31.5.2018. (<i>On admission</i>)
24	208/MP/2018	DBPL		Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 and Article 10 of the Power Purchase Agreement dated 19.8.2013 entered into between the Petitioner and the Respondent, seeking approval of the cost to be incurred by the Petitioner on account of change in law, for installation/retrofit of Electrostatic Precipitators (ESP), installation of Flue Gas Desulphurisation (FGD), installation of low Nox burners, providing Over Fire Air (OFA) and any other measures for compliance of the notification dated 7.12.2015 issued by the Ministry of Environment and Forests and Climate Change, Government of India in respect of Thermal Power Plants installed/commissioned after 1.1.2003; and for other claims on account of Change in Law under the Power Purchase Agreement(<i>On admission</i>)
25	213/MP/2018	DBPL		Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 and Article 10 of the Power Purchase Agreements both dated 1.11.2013 entered into between the Petitioner and the Respondents, seeking approval of the cost to be incurred by the Petitioner on account of change in law, for installation/retrofit of Electrostatic Precipitators (ESP), installation of Flue Gas Desulphurisation (FGD), installation of low Nox burners, providing Over Fire Air (OFA) and any other measures for compliance of the notification dated 07.12.2015 issued by the Ministry of Environment and Forests and Climate Change, Government of India in respect of Thermal Power Plants installed/commissioned after 1.1.2003; and for other claims on account of Change in Law under the

				Power Purchase Agreements(<i>On admission</i>)
	26.	88/MP/2018	GMRWEL	Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding ("Competitive Bidding Guidelines") and (a) PPA dated 17.3.2010 between Maharashtra State Electricity Distribution Company Ltd. and EMCO Energy Limited(<i>On admission</i>)
	27.	156/MP/2018	MBPL	Petition invoking Section 79(1)(b) and (f) of the Electricity Act, 2003 seeking compensation/ relief for increased expenses due to certain events of Change in Law as per the applicable provisions of the PPAs dated 18.01.2014 and 20.1.2014.
	28.	178/MP/2018	ACME Jodhpur	Petition under Section 79(1)(b) of the Electricity Act, 2003 for the approval of Change in Law and consequent revision in capital cost due to introduction of the Central Goods and Services Tax Act, 2017 promulgated by the Department of Revenue, Ministry of Finance notified by way of notification dated 28.6.2017.
	29.	116/MP/2018	MCCPL	Petition under section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 for claiming compensation on account of events pertaining to change in law events.
18.9.2018 Tuesday At 10.30 A.M. Miscellaneous Petitions	1.	98/MP/2018	OTPC	Petition for Extension of Cut-off Date for Project due to delay in civil works of plant township (<i>On admission</i>) .
	2.	71/IA/2018 in Petition No.121/MP/2017	GUVNL	Interlocutory application for clarification of the Order dated 21.2.2018 in Petition No.121/MP/2017(<i>On admission</i>)
	3.	75/MP/2018	OAIPL	Petition seeking directions against National Load Dispatch Centre in the matter of issuance of Renewable Energy Certificates to the Petitioner for the specified period(<i>On admission</i>)
	4.	122/MP/2017	EP(G)L	Petition for Relinquishment of 250 MW of Long Term Access Agreement dated 4.12.2011 under Regulation 18 read with Regulation 32 of Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and Medium Term Open Access in inter-state Transmission System and related matters) Regulation, 2009, of the identified transmission system by the Essar Power Gujarat Limited (4x660-Phase-II) Thermal Power Plant at District Jamnagar in the State of Gujarat.
	5.	129/MP/2017 along with IA 37/IA/2017 41/IA/2018 18/IA/2018	SEL	Petition seeking surrender of 146 MW (135 MW in WR and 11 MW in SR) out of the total LTA quantum of 546 MW granted under the Bulk Power Transmission Agreement dated 24.2.2010 read with Annexure-I as modified vide amendments dated 2.1.2012 and 17.10.2012.
	6.	254/MP/2017	BRPL	Re-setting of the Rate of Late Payment Surcharge under Clause 45 of the Tariff Regulations 2014-19
	7.	262/MP/2017	JPL	Petition seeking amendment to the transmission license granted to the Petitioner vide an order dated 09.05.2011, passed in Petition No. 105 of 2010, for including the 2 x 400 kV bays and bus sectionalizer bays and part of 400/220 kV Sub-station equipment at Raipur Sub-station of PGCIL
	8.	267/MP/2017 Alongwith 2/IA/2018	TANGEDCO	Petition for the practical difficulties and financial implications due to the implementation of the Detailed Operating Procedure dated 5.5.2017.
	9.	269/MP/2017 Alongwith I.A.No.98/2017	KWPCL	Petition under Section 79 (1) (c) and Section 79 (1) (f) of the Electricity Act, 2003 read with Clause 9 of the BPTA, Clause 11 of the TSA and Regulation 32 of CERC (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 for deferment of operationalization of LTA on account of Force majeure events
	10.	441/RC/2014	MPL	Regulatory Compliance application for change of category -II Trading licence to Category-I for inter-State Trading of Power.
	11.	121/MP/2018	APPL	Petition for downgrading of Inter-State Trading Licence from Category-II to Category-III

	12.	151/MP/2018	S. Cement	Petition for down gradation of Trading Licence from Category-I to Category-II to Shree Cement Limited .
	13.	232/MP/2018	MBP(M)L	Petition seeking adjudication of dispute arising out of the letter issued by Power Grid Corporation of India Limited dated 2.5.2018, 23.7.2018 and 6.8.2018 which have been issued illegally and arbitrarily and are patently against the scheme of the Regulatory framework issued by the CERC.
	14.	83/TD/2018	J&K SPDCL	Petition for grant of Inter State Trading Licence to Jammu and Kashmir State Power Development Corporation Limited .
	15.	96/MP/2018	MBPMPL	Petition under Section 79 (1) (c), Section 79 (1) (f) and Section 79 (1) (k) of the Electricity Act, 2003 read with the Regulation 32 of Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and Medium term Open Access in inter-state transmission and related matters) Regulations, 2009 along with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking directions against Power Grid Corporation of India Limited for (i) payment of amounts due to the Petitioner in compliance of the Order dated 15.12.2017 of this Commission in Petition No. 141/TT/2015; and (ii) return of Bank Guarantee of INR 60 Crores furnished as per the extant regulations r/w the Transmission Agreement dated 14.6.2010 and Long Term Access Agreement dated 17.6.2011.
	16.	117/MP/2017	DBPL	Petition under Section 79(1) (b) read with Section 79 (1) (f) of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.
	17.	222/MP/2017	KSKMPL	Petition Under Section 79(1)(B), 79(1)(F) And Other Applicable Provisions Of The Electricity Act, 2003 For Adjudication Of Disputes With The Respondent With Regard To The Tariff Payable Under The Power Purchase Agreement Dated 27.11.2013.
18.9.2018 Tuesday At 2.30 P.M. Miscellaneous Petitions	19.	92/MP/2015	PGCIL	Petition seeking directions with regard to difficulties in implementing some of the directions given in the Order dated 16.02.2015 in Petition Nos. 92/MP/2014 alongwith IA Nos. 43/2014, 51/2014, 54/2014, 56/2014 & 59/2014, Petition No. 376/MP/2014, Petition No. 382/MP/2014, Petition No 393/MP/2014 and Review petition No. 25/RP/2014.
19.9.2018 Wednesday At 10.30 AM		Public Hearing	At 10.30 A.M	Public Hearing on Draft Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) (Seventh Amendment) Regulations, 2018.
20.9.2018 Thursday At 10.30 AM Transmission Tariff.	1.	24/TT/2018	KPTCL	Approval under Regulation 86 of CERC (Conduct of business) Regulation, 1999 for determination of Tariff for Transmission Lines connecting between Karnataka and other neighboring states
	2.	102/TT/2018	EPTCL	Determination of transmission tariff (annual fixed cost) for the 2 400 kV Bays at Jhanor Gandhar GPS of NTPC Ltd which form part of the inter-state transmission system of EPTCL
	3.	64/TT/2015	PGCIL	Petition for approval of transmission tariff for Essar Gujarat TPS and extension of Bachao Sub-station under transmission system for connectivity of Essar Power Gujarat Limited in Western Region for tariff block-2014-19.
	4.	13/RP/2018 alongwith I.A. No. 13 / 2018	PGCIL	Review of order dated 11.10.2017 in Petition No. 187/MP/2015.
	5.	I.A.No.7/2018 in Petition No.187/MP/2015	PGCIL	Interlocutory Application for expunging portion of the order dated 11.10.2017 in Petition No. 187/MP/2015.
	6.	91/TT/2012	PGCIL	Petition for determination of transmission tariff of Parbati-III HEP in Northern Region (Remanded by APTEL)
	7.	136/TT/2017	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2019 for Asset-1 :- Loop Out of Ist Ckt of 400 kV D/C Parbati-

			II-Koldam Transmission Line at Banala” DOCO -10.10.2014, Asset-2:- Loop In of 1st Ckt of 400 kV D/C Parbati-II-Koldam Transmission Line at Banala” DOCO – 3.11.2015 , Asset-3 :-LILO of 2nd Ckt of Parbati-II- Koldam T/L at Pooling Station and LILO at Parbati-III (b-c Portion) DOCO – 3.11.2015 , Asset-4 :- LILO of 2nd CKT of Parbati-II- Koldam T/L at Pooling Station along with associated Bays and LILO at Parbati-III (f-g Portion) DOCO – 22.3.2015 associated with Parbati-III HEP in Northern Region. (Related to Petition No.91/TT/2012)
8.	107/TT/2017	PGCIL	Petition for determination of (i) truing up transmission tariff for 2009-14 tariff block and (ii) Transmission tariff for 2014-19 tariff block for combined assets Asset-1: 400 kV D/C Parbati Pooling Point Amritsar line alongwith associates bays and Asset-2 : 80 MVAR bus reactor at Parbati Pooling Point along with associated bays under transmission system associated with PARBATI-III-HEP in Northern Region. (Related to Petition No.91/TT/2012)
9.	4/RP/2017	PKTCL	Petition for review of order dated 29.12.2016 in Petition No. 156/TT/2015. (Related to Petition No.91/TT/2012)
10.	15/RP/2017	NHPC	Petition for Review of tariff order dated 29.12.2016 passed by the Central Commission in Petition No. 156/TT/2015. (Related to Petition No.91/TT/2012)
11.	272/TT/2015	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2019 for for (a) 315 MVA and associated bays and 3 Nos of 220 KV line bays at Saharanpur s/s ICT-II associated basy and at Saharanpur s/s Reactor-I at Saharanpur and But reactor-II at Saharanpur s/s under Northern Regional Transmission strengthening Scheme in NR
12.	38/TT/2017	PGCIL	Petition for determination of transmission tariff from DOCOs to 31.3.2019 for Assets (10 Nos) under ERSS IX Project in Eastern Region.
13.	101/TT/2018	PGCIL	Determination of (i) truing up transmission tariff for 2009-14 tariff block and (ii) Transmission tariff for 2014-19 tariff block For the assets of Transmission System associated with Krishnapatnam UMPP - PART B .
14.	08/TT/2018	PGCIL	Petition for determination of transmission tariff from DOCO to 31.03.2019 under project Expansion/ Up-gradation of SCADA/ EMS System of SLDCs of North Eastern Region? for the period 2014-19 block.
15.	37/TT/2018	PGCIL	Determination of transmission tariff from anticipated DOCO to 31.3.2019 for Asset 1 : 1 x 500MVA, 400/220 kV ICT along with associated transformer bays & 220kV line bays at Itarsi substation under Western Region System Strengthening Scheme-XIV
16.	40/TT/2018	PGCIL	Determination of transmission tariff from DOCO to 31.3.2019 for Assets associated with Western Region Strengthening Scheme XV? for tariff block 2014-19 period.
17.	49/TT/2018	PGCIL	Determination of transmission tariff from DOCO to 31.3.2019 for Asset I: 400 kV Transmission Line for Swapping of Kahalgaon # 1 bay with Sasaram # 1 bay at Biharsharif Sub-station; Asset II: 400 kV Transmission Line for Swapping of Purnea(1&2) Bays with Sasaram bays(3&4) at Biharsharif Sub-station and Asset III: Split Bus arrangement with tie line Breaker for 400 kV Biharsharif Sub-station under Split Bus arrangement for various Sub-stations in Eastern Region.
18.	53/TT/2018	PGCIL	Determination of transmission tariff from DOCO to 31.3.2019 for Asset-I: 06 Nos of Link under central sector (562.873) Asset-II: 07 Nos of OPGW links (664.53 Km) and Asset-III: 07 Nos links under Central Sector (1076.57 km) under central sector under the project Fibre Optic communication system in ER under Expansion of wide-band communication network in Eastern Region.
19.	58/TT/2018	PGCIL	Determination of transmission tariff from DOCO to 31.3.2019 for

				Asset-I: 400Kv D/C (Quad) Kurukshetra-Jind TL alongwith associated bays under Transmission System Strengthening in WR-NR Transmission Corridor for IPPs in Chhattisgarh.
20.	59/TT/2018	PGCIL		Determination of transmission tariff from DOCO to 31.3.2019 for Asset-I: LILO of both Circuit of 400 kV D/C Rourkela-Raigrah (02nd Line) alongwith 04 Nos of 400 kV Line bays at Jharsuguda (Sundargarh) Substation; Asset-II: Split Bus arrangement at 400 kV Bus at Jharsuguda (Sundargarh) Substation and Asset-III: 02 Nos of 400 kV Line bays for termination of OPGC (IB TPS) - Jharsuguda 400 kV D/C line (Under TBCB) at Jharsuguda (Sundargarh) under work associated with common transmission system for Phase-II Generation project in Odisha under Eastern Region.
21.	61/TT/2018	PGCIL		Petition for determination of transmission tariff from DOCO to 31.3.2019 Asset-I: 2 Nos. 400 kV Malerkotla Bays at 400/220 kV GIS Substation at Kurukshetra under provision of 400kV bays for lines under Northern Region System Strengthening Scheme-XXXI(Part-B)
22.	62/TT/2018	PGCIL		Petition for determination of transmission tariff from DOCO to 31.03.2019 for Asset-I: 400 kV D/C Kishenpur- New Wanpoh Line alongwith associated bays at both ends under Northern Region System Strengthening Scheme XVI in Northern Region.
23.	63/TT/2018	PGCIL		Petition for determination of transmission tariff from DOCO to 31.3.2019 for Asset: 2 Nos of 400 kV bays at Purulia S/S under Eastern Region Strengthening Scheme VII (ERSS VII) in Eastern Region.

Sd/-
(T.D.Pant)
Dy.Chief (Legal)
19.9.2018